

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2021

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No.118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.

Date of Hearing : 22.3.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : TRN Energy Private Limited (TEPL)

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and 7 Ors.

Parties Present : Shri Matrugupta Mishra, Advocate, TEPL
Ms. Ritika Singhal, Advocate, TEPL
Shri Sanjeev Thakur, Advocate, TEPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed for grant of compensation on account of change in allocation of mines for supply of coal in terms of liberty granted by the Commission vide order dated 12.6.2019 in Petition No.118/MP/2018. Learned counsel submitted that the Petitioner had premised its bid for supply of power to the Respondents under the Power Purchase Agreements considering the distance of primary fuel source as 15 kms. However, due to deficit of coal grades G10-G12, the Petitioner has been required to procure the coal from the collieries located at approximately 160 km and consequently, the Petitioner has been required to incur additional cost of transportation of coal.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 19.4.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 13.5.2022.
- (c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition may be listed for hearing in the month of May, 2022 for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**